

(b) The recruitment rules for different posts in the Prosecution Agency in Delhi are being finalised in consultation with the Union Public Service Commission. Only after these rules are finalised and notified the incumbents of these posts can be regularised. As stated in (a) above, the salary structure of the post have already been revised in accordance with the recommendations of the Third Pay Commission.

Missing of Defence Official

418. SHRI D. AMAT:
SHRI YADVENDRA DUTT:

Will the Minister of DEFENCE be pleased to state:

(a) whether attention of Government has been drawn to the news appearing in the Hindustan Times dated 30th August, 1977 that a senior I.A.S. officer of the Ministry of Defence was missing for over five weeks; and

(b) if so, what is the reaction of the Government when Defence official is missing ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Yes, Sir. Shri I. C. Bansal, an officer of the Central Secretariat Service and Deputy Secretary in the Defence Ministry has been missing since 20-7-1977. A Letter has been received from him saying that he has joined the order of Sanyasis. The matter was reported to Intelligence Bureau and the local police. Efforts to trace him have not been successful, so far.

Ad-hoc Import Licence to Coca Cola Export Corporation

419. PROF. R. K. AMIN: Will the Minister of INDUSTRY be pleased to state:

(a) under what policy Coca Cola Export Corporation was recommended ad-hoc import licence; and

(b) value of export by Coca Cola Export Corporation during the preceeding 12 months ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) The replenishment entitlement of Coca Cola Export Corporation was reduced from 20% to 4.5% of the F.O.B. value of exports in April, 1971. Following this, the Company represented to Government that it should be given Actual Users' Licence for import of ingredients for the manufacture of concentrates for domestic sales. Thereafter an inter-Ministerial Committee was

set up in July 1972 to determine the quantum of imported material to be allowed to the Company for indigenous production. The Committee fixed the Actual Users' entitlement at Rs. 16 lakhs per annum. It was subsequently decided to reduce the value of Actual Users' Licences by 5.5% per annum commencing from 1974-75. However, no ad hoc import licences have been issued to the Company after December 1976.

(b) The value of export by Coca Cola Export Corporation during 1976 was Rs. 2.94 lakhs.

अभिन्न जमानत की व्यवस्था वाले उपबंधों में संशोधन करने का प्रस्ताव

420. श्री ईश्वर चौधरी :
श्री हुकम देव नारायण यादव :
श्री के० मालना :
श्री एस० एल० सोमानी :
श्री बघालार रवि :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का भविष्य में गिरफ्तारी से बचने के लिए लोगों को दी जाने वाली अभिन्न जमानत से संबंधित धाराओं में कुछ संशोधन करने का प्रस्ताव है ; और

(ख) यदि हां, तो इस प्रस्ताव का ब्योरा क्या है ?

गृह मंत्री (श्री चरणसिंह) : (क) और (ख). मामला विचाराधीन है ।

1971 जनगणना के विभिन्न आंकड़ों को वर्गीकृत करना

421. श्री राघवजी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 1971 की भारतीय जनगणना के विभिन्न आंकड़ों के संकलन तथा वर्गीकरण संबंधी कार्य को पूरा कर लिया गया है ;

(ख) यदि नहीं, तो अभी किसी प्रकार का कार्य पूरा किया जाना है और इसे कब पूरा किये जाने की संभावना है ;